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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P. NO. 75/96 in O.A. NO. 868/96

Between:

Dt. of Order: 6-11-97.

1. Vaddi Satyanarayana
3. B. Naresh Kumar

...Applicant.

And

1. Sri A.V-Gokak, Chairman, Telecom Commission,
M/O Communications Dept., Telecommunications,
Sanchar Bhavan, New Delhi.

2. M.V.Bhaskara Rao, Chief General Manager,
Telecommunications, A.P., Hyderabad.

...Respondents.

Counsel for the Applicants : Mr.K.Lakshminarasimha

Counsel for the Respondents : Mr.N.V.Raghava Reddy

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI G.S.JAI PARAMESHWAR : MEMBER (J)

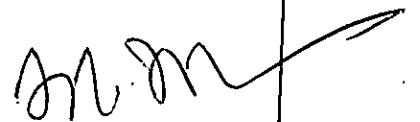
THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri Lakshminarasimha for the applicant and Sri Raghava Reddy for Respondents.

This C.P. is filed for non-complying with the orders in the O.A. 868/96 dt. 20.1.97.

Now the learned counsel for respondents submits that action has already been initiated and the directions will be complied with in six weeks time. He prayed six weeks time to comply with the directions.

In view of the above the C.P. is closed subject to the condition that the directions will be complied with on or before 31.12.97.


DEPUTY REGISTRAR (J)